

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 386  
TO BE ANSWERED ON 4<sup>TH</sup> FEBRUARY, 2022**

**REVIEW OF PRIVACY POLICY OF TELECOM SERVICE PROVIDERS**

**386 SHRI SUJEET KUMAR:**

Will the Minister of Communications be pleased to state:

- (a) whether Department has reviewed the privacy policy of Telecom Service Providers (TSPs) in India due to concerns over the collection and protection of personal data;
- (b) whether the privacy policies of TSPs are compliant with the Information Technology Act, 2000 and the Information Technology (Reasonable security practices and procedures and sensitive personal data or information) Rules, 2011;
- (c) whether Department has imposed any fines on TSPs for violation of the aforementioned Act and Rules made thereunder; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS  
(SHRI DEVUSINH CHAUHAN)**

- (a) No, Department of Telecommunications has not reviewed the privacy policy of Telecom Service Providers (TSPs) in India. License conditions for Telecom Service Providers mandate protection of privacy of communication.
- (b) to (d) Telecom Service Providers have reported that they are compliant with the Information Technology Act, 2000 and the Information Technology (Reasonable security practices and procedures and sensitive personal data or information) Rules, 2011. Department of Telecommunications has not imposed any fines on TSPs for violation of the aforementioned Act and Rules made thereunder.

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